[Shri Kalp Nath Rai]

that Government Business in this House during the week commencing 6th August, 1984, will consist of:—

1. Consideration and passing of:---

(a) The Levy Sugar Price Equalisation Fund (Amendment) Bill, 1984, as passed by Lok Sabha.,

(b) The Estate Duty (Amendment) Bill, 1984, as passed by Lok Sabha.

(c) The Cinematograph . (Amendment) Bill, 1984.

(d) The Coal Mines (Conservation and Development) Amendment Bill, 1984.

2. Consideration and return of the following Appropriation Bills, as passed by Lok Sabha:—

(a) The Punjab Appropriation (No. 2) Bill, 1984.

(b) The Pondicherry Appropriation (No. 2) Bill, 1984.

(c) The Appropriation (No. 4) Bill, 1984.

3. Consideration and passing of the Bengal Immunity Company Limited (Acquisition and Transfer of Undertakings) Bill. 1984, as passed by Lok Sabha.

4. Discussion on the Resolution seeking disapproval of the Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1984, and consideration and passing of the Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Bill, 1984, as passed by Lok Sabha.

5. Consideration and passing of the Standards of Weights and Measures (Enforcement) Bill, 1984.

6. Discussion on the Resolution seeking disapproval of the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1984, and consideration and passing of the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1984, as passed by Lok Sabha.

MR. DEPUTY CHAIRMAN: Now, Messages from the Lok Sabha.

SHRI M. KALYANASUNDARAM (Tamil Nadu): Sir, what about a discussion on the Approach Paper to the Seventh Plan.

MR. DEPUTY CHAIRMAN: I think, it will come.

SHRI LAL K. ADVANI (Madhya Pradesh): The Finance Commission's Report also should be discussed.

MR. DEPUTY CHAIRMAN: It will come after next week.

SHRI LAL K. ADVANI: Apart from that, there is a commitment from the Government that they will bring i_n the Land Acquisition (Amendment) Bill. I do not know what has happened to it. This has been pending for a long time.

SHRI KALP NATH RAI: First, it will come in the Lok Sabha. Then, it will come here.

SHRI S. W. DHABE (Maharashtra): The recommendations of the Election Commission in regard to electoral reforms should also be discussed. Since elections are round the corner, this should be discussed earlier.

MESSAGES FROM THE LOK SABHA

- (1) The Punjab Appropriation (No. 2) Bill, 1984.
- (2) The Pondicherry Appropriation (No. 2) Bill, 1984.

SECRETARY-GENERAL: Sir, I have to report to the House the follo-

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wing messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:---

(1)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Punjab Appropriation (No. 2) Bill, 1984, as passed by Lok Sabha, at its sitting held on the 2nd August, 1984.

2. The Speaker has certified that this Bill is a Money Bill."

(2)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Pondicherry Appropriation (No. 2) Bill, 1984, as passed by Lok Sabha at its sitting held on the 2nd August, 1984.

2. The Speaker has certified that this Bill is a Money Bill."

Sir, I lay a copy of each of the Bills on the Table of the House.

MR. DEPUTY CHAIRMAN: Now, we will adjourn. The Private Members' Business (Bills) will be taken up at 3.00 P.M. and it will continue for two and a half hours. Then, the Half-an-hour Discussion will be taken up at 5.30 P.M.

ज्ञय सदन को कार्यवाहों 3.00 बजे तक के लिए स्थगित को जातों हैं।

> The House then adjourned for lunch at nine minutes past two of the clock.

3.00 р.м.

The House reassembled after lunch at four minutes past three of the clock. [The Vice-Chairman (Shri Santosh Kumar Sahu) in the Chair].

## THE RURAL LABOUR WELFARE FUND BILL, 1980

SHRI S. W. DHABE (Maharashtra): Sir, I move:

"That the Bill to make provision for financing measures for promoting the welfare of labour employed in agriculture and other rural occupations, be taken into consideration."

The Bill seeks to constitute by Central Government a labour welfare fund for the rural labour. It also contemplates that the Central Government will provide the funds and various amenities which are now given to industrial workers like housing, education, hospital facilities should be made available to the rural workers.

At the outset I would like to point out the infiirmity in the procedure of this House. In 1978, this Bill was introduced by me. It lapsed in 1980 because of the Raiva Sabha elections. There was no election for three months from Maharashtra. In 1980 I again introduced this Bill. Now it has taken four years for it discussion. In many to come up for State Assemblies, the Bills come up the same year. So it is very essential that the procedure of this House should be amended so that the Bills are discussed with only job expedition. This gives not the satisfaction but the problem which Bill raises lends itself to some olution. The second Bill was also of the same type.

Sir, it is really a matter for regret that in our country the problems of rural poor, who are the real producers of wealth,

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